

ITEM NO.1713

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 5455/2024

VIRENDRA SINGH @ VIJENDRA

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 01-12-2025 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANMOHAN
[IN CHAMBER]

For Appellant(s) :

Mr. A.P. Singh, Adv.
Mr. V. P. Singh, Adv.
Ms. Richa Singh, Adv.
Mr. Nihal Shekhavat, Adv.
Mr. Sadashiv, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Four weeks' time is granted to the learned counsel for the petitioner to ascertain the details of the legal heirs of deceased respondent no. 2.
2. List after four weeks.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(MANOJ KUMAR)
BRANCH OFFICER